CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 89837 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/265-266/18-19 dated 20.08.2018 passed by the Commissioner (Appeals), CGST & Central Excise, Nashik)

M/s Laddha Agro Plast Industries Pvt Ltd ....Appellant
LTD E/89837/2018-EX[SM]
G-125/126 MIDC Area
Jalgaon, Maharashtra

VERSUS

C.C.E. & S.T., Nasik ....Respondent
Null Kendr. Rajaswa Bhawan,,
Old Agra Road..Gadkari Chowk,
Naik,,Maharashtra-422002

APPERANCE:

None for the Appellant
Shri Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87260 / 2019

Date of Hearing: 05.12.2019
Date of Decision: 05.12.2019

PER: AJAY SHARMA

None for the Appellant. A letter dated 06.11.2019 by the department to the Appellant has been filed in Registry of the Tribunal on 11.11.2019. A perusal of the same reveals that the Appellant has applied for Sabka Vishwas Scheme, 2019 on 20.09.2019 and a discharge certificate [Form No. SVLDRS-4] has also been issued to the Appellant by the concerned authority on 05.11.2019. It also reveal that the full and final settlement has been made by the Appellant in terms of provision of Section 127(8) of the Finance Act, 2019.

2. In view of above, the Appeal filed by the Appellant stands dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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